



GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT; HOME DEPARTMENT
SRINAGAR/JAMMU
NOTIFICATION
Srinagar, the 25th September, 2019

SRO:- 543 Whereas on 29/10/2018, during Naka Checking, a Maroon Colour VITARA BREEZA Car Bearing Reg. No. JK13E-2344 coming towards Srinagar boarded by three (3) persons was signaled to stop. However, the trio tried to fled away from Naka but were tactically stopped. Amongst them, one person attempted to throw a grenade towards naka party and other one fired upon naka party from an AK-47 rifle. These persons were overpowered and during scuffle, driver of the car was hit by a bullet from his own accomplice. The trio were arrested and after questioning, they disclosed their names as Zahid Hussain Rather S/O Ab. Rashid Rather R/O Poshwan Awantipora, Tariq Ahmad Sheikh S/O Ab Ahad Sheikh R/O Dangerpora Pulwama and Aqib Mohd Dhobi S/O Gh Mohd Dhobi R/O Tral Awantipora. Driver namely Tariq Ah Sheikh who got injured by bullet was immediately shifted to JVC Hospital Bemina for medical treatment; and

2. Whereas, a case FIR No.383/2018 U/S 307 RPC, 7/25 A.Act, and,18, UAP Act 1967 ,207 M.V Act was registered at Police Station Parimpora and investigation was taken up;and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the investigating Officer established a prima-facie case against the accused persons u/s 307,7/25,7/27 A.Act,15,16,18,20 of Unlawful Activities (Prevention) Act, 1967 and 207 M.V Act; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

5. Whereas, after perusing the Case Diary the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is

sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Zahid Hussian Rather S/o Ab. Rashid Rather R/o Poshwan Awantipora 2. Tariq Ahmad Sheikh S/o Ab. Ahad Sheikh R/o Dangerpora Pulwama and 3. Aqib Mohd Dhobi S/o Gh. Mohd Dhobi R/o Tral Awantipora for the commission of offences punishable U/S 15,16,18 and 20 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.383/2018 of Police Station Parimpora.

By Order of the Government of Jammu and Kashmir.

Sd/-

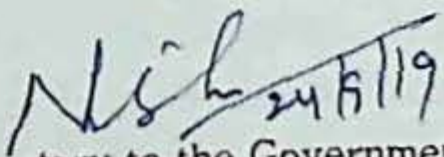
Principal Secretary to the Government
Home Department

Dated: 25.09.2019

No. Home/Pros/19/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter(s) No.Legal/San-120/S/2018/603-05 dated 08/02/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department